

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP No.567/2016
in
OA No.1623/2016

New Delhi this the 21st day of November, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Om Prakash
House No.498
Block Extension No.30
Trilokpuri, Mayur Vihar Phase-1
New Delhi – 110 091
(By Advocate:Ms.Filza Moonis)

... Petitioner

VERSUS

Mr. R.K.Kasana
Chief General Manager (Law)
DTC Head Quarter, IP Estate
New Delhi – 110 002.

And
In the Matter of
Delhi Transport Corporation
Through its Chairman
New Delhi.

...Respondents

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

When this matter is taken up for hearing, the learned counsel for the applicant, having noticed that though the Chairman, DTC was the party in the OA but due to oversight the Chief General Manager (Law) was made as a contemnor in CP, seeks leave of this Tribunal to withdraw the CP with liberty to file a fresh CP, in accordance with law. Accordingly, the CP is dismissed as withdrawn with aforesaid liberty. No costs.

**(Dr. Birendra Kumar Sinha)
Member (A)**

**(V. Ajay Kumar)
Member (J)**

